

those persons who have not been allotted plots so far ?

THE MINISTER OF STATE IN  
THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNA-  
CHALAM) : (a) The registration for  
Rohini Residential Scheme was opened  
on 9-2-1981 and closed on  
25-4-1981.

(b) EWS/Janta . . . . .	13673
L.I.G. . . . .	17109
M.I.G. . . . .	10394
Total	41176

(c) and (d) No Sir. Upto 30-6-1991, 27985 possession letters have been issued to the allottees. The delay in giving possession of plots is on account of non-submission by the allottees of documents required for taking possession, and delay in the provision of various services.

(e) All the existing registrants are expected to be allotted plots by the end of 1994-95 subject to availability of land.

(f) DDA is paying to the registrants a simple interest of 7% on the earnest money deposit upto the date of draw held.

#### Development of Pushkarvalley

3360. PROF. RASA SINGH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Rajasthan Government have submitted any special scheme to the Union Government regarding Pushkar development with a view to bring environmental developments and improvements in the areas around Pushkar ;

(b) if so, the suggestions made therein and the steps being taken by the Government in this regard ;

(c) whether a survey has ever been conducted in regard to the environment of Pushkar ;

(d) whether any environmental scheme is being implemented in the name of Pushkar agency ; and

(e) if so, the amount incurred so far in this regard and the details of the works completed by the said agency ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Yes, Sir. The Rajasthan State Government has submitted a proposal seeking external assistance for the integrated development of Pushkar area in Ajmer District. The proposal includes desilting/prevention of silting of the lake, development works in the town to prevent further degradation and afforestation as the main components. The Govt. of Rajasthan has also forwarded another project prepared by the Consortium of Indian Scientists for Sustainable Development for integrated and sustainable wasteland development for external assistance. The proposal as a part of its activities envisages undertaking ecological restoration activities in and around Pushkar area.

(c) Yes, Sir. The Ministry of Environment and Forests has supported 2 projects for environmental studies in Pushkar area. These have been completed.

(d) This Ministry is not aware of any environmental scheme being implemented in the name of Pushkar agency.

(e) Does not arise.

**Institute for De-Desertification in Rajasthan**

3361. PROF. RASA SINGH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the on-going schemes and institutions working to check the expansion of deserts in Rajasthan ;

(b) the expenditure incurred thereon ;

(c) the achievements of the schemes and the works of these institutes so far ;

(d) the facilities, works included under desert development scheme ; and

(e) the amount proposed to be spent during the Eighth Five Year Plan period in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) to (e) Information is being collected and will be laid on the table of the House.

[English]

**Housing Commitments of D. D. A.**

3362. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of UR-

BAN DEVELOPMENT be pleased to state :

(a) whether the attention of his Ministry has been drawn to the news item captioned "DDA/can't go back on promises" appearing in the Indian Express dated April 10, 1991 ; and

(b) if so, the details of the directions given by the National Commission for Consumer Disputes Redressal to the D.D.A. and the steps taken to meet its obligations in the matter of constructing flats for the 1979 registrants ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) On a miscellaneous petition filed by one of the registrants of Rohini Residential Scheme, the National Commission for Consumer Disputes Redressal has directed the DDA that it should not confirm the auction sale in respect of Plot No. 36, Sector 8 pkt. I of Rohini Residential Scheme until further orders. However, the Commission has not granted stay of the auction which was scheduled to be held on 25th April, 91.

As regards the backlog of registrants awaiting for allotment under New Pattern Scheme, 1979, the same is expected to be cleared by the end of VIII Five Year Plan.

**Illegal Appointment of Employees in D.D.A.**

3363. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Additional Session Judge of Delhi has passed strictures